

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO -1252  
ANSWERED ON – 10/12/2025

ACHIEVEMENTS OF CHINTAN SHIVIR

1252. SHRI BHUBANESWAR KALITA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether the Ministry has achieved any measurable outcomes following the Chintan Shivir;
- (b) whether any schemes were strengthened or expanded as a result of the deliberations;
- (c) whether the Shivir led to improvements in service delivery for Scheduled Castes, OBCs, senior citizens or Persons with Disabilities (PwDs); and
- (d) if so, the key achievements or reforms implemented by the Ministry since the event?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (d) The Ministry of Social Justice and Empowerment is implementing various Acts and its related schemes for welfare of the weaker sections of the society. The implementation of these Acts and schemes is largely with the States/Union Territories (UTs). For effective implementation of the provisions of Acts and Schemes and to review the Schemes, sharing of good practices, addressing issues of States and release of funds etc., the Ministry organizes Chintan Shivirs which aim to foster convergence, improve coordination between the Centre and the States/UTs and ensure effective delivery of Government services at the field level.

The Ministers and senior officials of the Social Welfare Departments of States/UTs attend the Chintan Shivir, which lead to better monitoring and implementation of the Schemes at the State/UT level.

Based on the inputs provided by the State Governments, the Ministry carries out review of the Schemes leading to revision in guidelines of some of the Schemes for better implementation of the Schemes. Long pending issues such as submission of utilization certificates, furnishing beneficiaries data under grant-in-aid schemes, timely submission of data on National Scholarship Portal (NSP) under scholarship schemes, spending of Single Nodal Agency (SNA) balance lying with State Governments, submission of required documents as per guidelines of the Schemes and furnishing of proposals on time etc., were resolved which have yielded positive results in facilitating timely release of funds to the targeted beneficiaries.

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